

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **15.07.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/416/IB/2021 IN MA/463/2019 IN CP/603/IB/2017
NAME OF PETITIONER : Rajashree Santhanam (Liquidator)
NAME OF RESPONDENT : Anandram Developers Pvt Ltd
SECTION : Sec 60(5) of IBC

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IA/MA/IBA/TCP/TCA/CP/CA No : IA/437/CHE/2021 IN MA/463/2019 IN CP/603/IB/2017
NAME OF PETITIONER : Liquidator of M/s. Anandram Developers Pvt. Ltd.
NAME OF RESPONDENT :
SECTION : Section 60(5) of IBC, 2016

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**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CA/05/2021 IN MA/463/IB/2019 IN CP/603/IB/2017
NAME OF PETITIONER : Rajashree Santhanam (Liquidator)
M/s Anandram Developers Pvt Ltd
NAME OF RESPONDENT :
SECTION : U/s 230(1), 66 Of CA 2013

55. IA/416/IB/2021 IN MA/463/2019 IN CP/603/IB/2017
56. IA/437/CHE/2021 IN MA/463/2019 IN CP/603/IB/2017
57. CA/05/2021 IN MA/463/IB/2019 IN CP/603/IB/2017

ORDER

The Applicant is represented by Mr. B. Dhanaraj, Advocate through video conferencing platform.

IA/416/IB/2021 is an Application filed seeking direction to cause paper publication inviting submission of Scheme under Section 230 of the Companies Act, 2013 in respect of the Corporate Debtor under liquidation.

Vide order dated 11.02.2020 an order of liquidation was passed by this Adjudicating Authority.

Learned Counsel for the Applicant submits that thereafter the Promoters went before the Appellate Court and the final order was passed by the Appellate Authority on 02.11.2020.

CA/05/2021 is filed by the Learned Liquidator seeking a direction in the Scheme proposal submitted on 18.12.2020 by Mr. Gaurav Rakesh Kumar Agarwal and Ms. Anu Rakesh Kumar Agarwal.

However, it is again brought to our notice that the Liquidator has not invited any further EoI Scheme for the Company under Liquidation for maximization of the assets of the Corporate Debtor and also for the transparency.

The Liquidator shall take publication of notice in English newspaper and another in vernacular newspaper on or before 28.07.2021 and file affidavit of service in the Registry on or before the next date of hearing.



Hence, IA/416/IB/2021 is allowed.

List IA/437/CHE/2021 and CA/05/2021 on 26.08.2021 for further hearing.

-sd-
(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)